

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 912/MP/2025

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014.

Petitioner : KSKMPCL

Respondent(s) : UPPCL and 4 others

Date of hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aman Anand, Advocate, KSKMPCL
Shri Aman Dixit, Advocate, KSKMPCL
Ms. Natasha Debroy, Advocate, KSKMPCL
Ms. Srishti Gupta, Advocate, KSKMPCL
Shri Deeptanshu Chandak, Advocate, UPPCL
Shri Rishabh Bhardwaj, Advocate, UPPCL

Record of Proceedings

The matter was called out for a hearing through hybrid mode.

2. At the outset, the learned counsel for the Petitioner submitted that the pleadings in the matter are completed. However, due to a paucity of time, the matter could not be taken up for hearing and was accordingly adjourned.
3. The Respondents are directed to furnish the following additional information on or before **16.5.2026**, after serving a copy on the Petitioner, who may file its reply, if any, by **30.5.2026**:
 - a) *Whether the Respondents have complied with the provisions of the PPA, particularly Article 5.4.2, which requires the Procurers to issue appropriate instructions to the RLDC/SLDC in instances where the Seller willfully offers power, meant for dispatch to the Procurers, to any third party without complying with the conditions stipulated under Article 4.5.2?*
4. The Petition shall be listed for hearing on **16.6.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

